

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
CP No. (IB)-09/9/JPR/2024  
Under Section 9 of IBC, 2016

**In the matter of:**

**Rajendra Kumar Singhal, Sole Prop. of M/s Ritesh Kumar & Company  
...Operational Creditor**

**Versus**

**M/s Shree Anu Milk Products Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Yash Tandon, Adv.  
Samay Maheshwari, Adv.  
For the Corporate Debtor : Lipi Garg, Adv.  
Archit Bohra, Adv.

**ORDER**

Heard Mr. Yash Tandon, Adv. along with Mr. Samay Maheshwari, Adv. appearing on behalf of the Petitioner. Ms. Lipi Garg, Adv. appearing for the Respondent, seeks time to file Vakalatnama. Seven days' time is given to file Vakalatnama. Reply, if any, may be filed within three weeks, with an advance copy to the other side. List the matter on 04.06.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 01, 2024